



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 1st of February, 2018

SRO 55 :- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, services of Shri Ishfaq Bukhari, Advocate as Additional Public Prosecutor Rajouri are hereby, dispensed with immediate effect.

By order of the Government of Jammu and Kashmir.

(Abdul Majid Bhat)
Secretary to Government
Dated: 01 -02-2018.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Rajouri.
5. Additional District and Sessions Judge, Rajouri.
6. Deputy Commissioner, Rajouri.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Rajouri.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Chief Prosecuting Officer, Rajouri. He is requested to kindly look after the work of the office of Additional Public Prosecutor, Rajouri till the new incumbent is appointed by the Government.
14. Shri Ishfaq Bukhari, Advocate, Rajouri
15. SRO section, Department of LJ&PA (w. 7. s. c).
16. Concerned file.


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer